



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.60/1556/2018

DATED THIS THE 17th DAY OF SEPTEMBER, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Nandji Yadav S/o Sh. Baijnath Yadav, aged 40 years, working as Loco Pilot Passenger, Northern Railway, Saharanpur (U.P.)-247001.

....Applicant

(By Advocate Sh. D.R. Sharma – through video conference)

Vs.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi-110001.
2. Divisional Railway Manager, Northern Railway, Ambala Division, Ambala Cantt.-133001.
3. Sr. Divisional Personnel Officer, Northern Railway, Ambala Division, Ambala Cantt.133001.

.....Respondents

(By Advocate Sh. Yogesh Putney – through video conference)



O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset, Sh. Yogesh Putney, learned counsel for the respondents stated that during pendency of the original application, the respondents have issued an order dated 05.03.2020 stating therein that the case was re-examined on the basis of extent rules for mutual transfer policy and accordingly, the seniority fixed vide letter dated 23.10.2018 has been withdrawn and the seniority already fixed vide letter dated 28.05.2018 stands restored. A copy of the order dated 05.03.2020 as produced by learned counsel for the respondents is ordered to be taken on record.
2. Issuance of aforesaid order dated 05.03.2020 has not been disputed by Sh. D.R. Sharma, learned counsel for the applicants.
3. In view of the above, the original application is disposed of as having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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